

Mumbai Suburban Railway

3807. SHRI SURESH PRABHU : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government propose to establish a Board for Mumbai Suburban Railway; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b). The Suburban Railway System in Mumbai is being run and managed by the Ministry of Railways. It has been informed by the Ministry of Railways that at present there is no proposal to establish a Board for the Suburban Railways in Mumbai.

LPG Consumers

3808. SHRI MADHUKAR SARPOTDAR :

SHRI BANWARI LAL PUROHIT :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government have fixed any norms or registering the number of LPG consumers by each LPG dealer in Mumbai city and its suburbs;

(b) if so, the details thereof;

(c) whether the LPG dealers have registered more consumers than the norms fixed in this respect;

(d) if so, the reasons therefor and the action taken by the Government thereon;

(e) whether the Government propose to appoint new LPG distributors in Mumbai city, its suburbs and other parts of Maharashtra; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) to (d). Government have fixed refill sales ceiling per month for each distributor for all towns/cities. The refill sale ceiling for Mumbai has been fixed at 10,000 customers. However, existing distributors are allowed to register new customers to any number on the waiting

list. Most distributors in Mumbai have released more connections than their ceiling, because adequate number of new distributors could not be appointed on account of problem of land and delays in selection.

(e) and (f). Yes, Sir. In addition to 133 LPG distributorships included in the LPG Marketing Plan 1994-95, 33 LPG distributorships have been included in the draft LPG Marketing Plan 1996-97 for the State of Maharashtra.

Allotment of Land

3809. PROF. M. KAMSON :

SHRI SHANTILAL PARSOTAMDAS PATEL :

Will the PRIME MINISTER be pleased to state :

(a) whether a large number of holders of letter of intent for distributorship of LPG in Delhi, especially in trans-Yamuna area have commenced their business from private premises arranged by themselves due to non-allotment of land by the DDA during 1994, 1995 and 1996;

(b) if so, the details of the parties who have commenced their business;

(c) whether the DDA propose to consider allotment of land for the purpose to those who have not so far been able to start their business for want of land in preference to those who have commenced business from private premises; and

(d) the time by which the land, especially in trans-Yamuna is likely to be allotted?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b). The Delhi Development Authority has reported that no such intimation had been given to DDA by the Oil Companies. Two cases of commencement of business from private premises by holder of letters of intent of 1994 (OSB nominees) to whom land has not yet been allotted by the DDA, have come to the notice of the DDA in May, 1996. The details of these cases are given below :

S.No.	Name of the LOI holder	Date of LOI	Address
	Shri Krishna Kumar Bansal Godown-Village Mandoli Licence No. DE-319 CGS	14.6.94	M/s Raghav Gas Services, Shop No. 2, Munsi Ram Market, Ashok Nagar, Shahdra, Delhi (TYA) Tel. 2111276
	Shri Ram Krishan Godown -Sonia Vihar (TYA)	27.6.94	M/s. Bhagirathi Gas Services, D-3, Nehru Vihar Ch. Sugreev Market, Karawal Road, Delhi-94 (TYA)